

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 983 of 2019

IA NO. 966 of 2019

IN

APPEAL NO. 01 OF 2019 & IA NO. 11 OF 2019

Dated : 16th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Lanco Amarkantak Power Limited

...Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Mr. Girik Bhalla
Ms. Yashaswi Kant for R-2

Mr. Shubham Arya
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-3

ORDER

IA NO. 983 of 2019

(Application for Early Hearing)

We have heard the learned counsel for the Appellant.

For the reasons stated in the application, IA No. 983 of 2019 – for early hearing, is allowed.

IA NO. 966 of 2019
(Application for Transfer from Court-II to Court –I)

We have heard the learned counsel for the Appellant.

For the reasons stated in the application, IA No. 966 of 2019 is allowed and the matter is transferred to court - I

IA NO. 01 OF 2019 & APPEAL NO. 01 OF 2019

List the IA No. 11 of 2019 for hearing on **21.05.2019.**

(Ravindra Kumar Verma)
Technical Member

pk/mkj

(Justice Manjula Chellur)
Chairperson